

(b) if so, details of the discussions and the names and participants in the same ;

(c) the outcome of discussions and assurances given by the World Bank ;

(d) steps taken by World Bank to implement the assurances ;

(e) the plans, projects and estimates thereof ; and

(f) when these projects are likely to start and to be completed ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

Kesara Water Supply Scheme

2211. SHRI J.S. PATIL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Government of Maharashtra have submitted to his Ministry the Kesara (District Thane) Water Supply Scheme for approval ;

(b) if so, the salient features of the said scheme and when was the same received in the Ministry ;

(c) whether any decision in this regard has since been taken ;

(d) If so, the details thereof; and

(e) if not, the specific reasons therefor and when the same is likely to be taken ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The Scheme envisages construction of an Earthen Dam on a Local nala downstream of the present Railway dam. It is proposed to store water in this dam during the monsoons and pumped to treatment works consisting of a settling tank. Settled water is proposed to be dis-infected and stored in a Ground service reservoir of 2,85,000 litres capacity for distribution to village Mokhavane, Kesara Railway station and other wadies of the village. The scheme is designed for a projected population of 13,600 souls.

The scheme was received in this Ministry on 20-6-1981.

(c) to (e). Since the inception of the Accelerated Rural Water Supply Programme upto the time when the sanction of the scheme in question came up for consideration, the Government of India had already approved schemes much more than two times the funds likely to be made available to the State under the ARP. The State Government was therefore, advised to consider the inclusion of the concerned schemes in its own budget.

According to the information available with this Ministry, administrative approval for the scheme has been granted by the Rural Government Department of the State Government on 7-10-1982. The scheme would be taken up for execution according to the availability of funds and receiving 2% public contribution from the village panchayats.

Amendment of Urban Land Ceiling Act

2212. SHRI SANAT KUMAR MANDAL:

SHRI MOOL CHAND DAGA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the stage at which the amendment of the Urban Land Ceiling Act